

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 118 of 2025
(I.A. No. 654 of 2025)**

Amrik Singh & Others

....Applicants

Versus

Gurpreet Singh & Others

....Respondents

REJOINDER
on behalf of the Applicants

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Filed by:

Amrik Singh

Applicant No. 1 (Applicant-in-Person)

Assisted by: Ranbir Khan (Authorised Representative of the Applicants)

Ranbir Khan

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 118 of 2025
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Amrik Singh & Others

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Versus

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REJOINDER ON BEHALF OF THE APPLICANTS TO:

- (i) Reply dated 09.12.2025 filed by Respondent Nos. 1 & 2 in the Original Application;
- (ii) Reply filed by Respondent Nos. 4 & 5 (Forest Department);
- (iii) Reply dated 26.06.2026 filed by Respondent Nos. 1 & 2 in I.A. No. 654 of 2025.

(Filed pursuant to liberty granted vide Order dated 20.05.2026)

MOST RESPECTFULLY SHOWETH:

1. That the present Rejoinder is filed pursuant to paragraph 4 of the Order dated 20.05.2026 passed by this Hon'ble Tribunal in the above-noted Original Application, whereby the Applicants were granted liberty to file rejoinder in the Original Application as well as in I.A. No. 654 of 2025, within six weeks.

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2. That save and except what is specifically admitted hereinbelow, each and every averment, allegation, contention, and submission made by the Answering Respondent Nos. 1 & 2 in their Reply dated 09.12.2025 to the Original Application, and in their subsequent Reply dated 26.06.2026 to I.A. No. 654 of 2025, is completely denied. These averments are incorrect and misleading, and appear to have been raised only to avoid the consequences of the Answering Respondents' statutory dereliction and their role in the illegal felling of 60 fully grown green trees standing on Gram Panchayat land. The Applicants reiterate and reaffirm the contents of the Original Application No. 118/2025, I.A. No. 654/2025, and the Written Submissions already filed on record, as if set out herein verbatim.

PART - I

REPLY TO THE PRELIMINARY OBJECTIONS ON MAINTAINABILITY RAISED IN THE REPLY DATED 26.06.2026 TO I.A. NO. 654/2025

3. At the outset, it is respectfully submitted that the preliminary objection raised by Respondent Nos. 1 & 2 at paragraphs 2, 3 and 4 of their Reply dated 26.06.2026, regarding the representation of the Applicants and the filing of the I.A. by Applicant No. 1 alone, is wholly misconceived, purely technical and liable to be rejected for the following reasons:

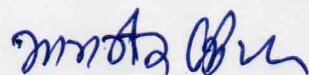
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- (a) The Original Application was instituted jointly by all three Applicants, each of whom filed a separate supporting affidavit. At the time of institution, all the Applicants executed a Representation Authority Letter authorising Ranbir Khan to prepare, draft, e-file and prosecute the present proceedings before this Hon'ble Tribunal. Since the inception of these proceedings, Applicant No. 1 has appeared as Applicant-in-Person, while the authorised representative has assisted in the conduct of the proceedings owing to the language and procedural difficulties faced by the Applicants. The proceedings have throughout been prosecuted with the knowledge, consent and approval of all the Applicants.
- (b) Without prejudice to the above, and only to avoid any unnecessary technical controversy, Applicant Nos. 2 and 3, namely Smt. Ranjit Kaur and Smt. Jaswinder Kaur, have executed an additional Authority Letter authorising Applicant No. 1 to appear, represent and conduct the present proceedings on their behalf before this Hon'ble Tribunal. The said Authority Letter merely reaffirms and clarifies the existing arrangement regarding representation and does not modify or supersede the original authority executed in favour of Shri Ranbir Khan for preparation, drafting, e-filing and prosecution of the present proceedings.
- (c) It is significant that the Answering Respondents themselves record, at paragraph 3 of their own Reply, that "only one applicant namely Amrik Singh has been appearing in person" at all preceding

Amrik Singh

hearings. No objection was ever raised by the Answering Respondents or by this Hon'ble Tribunal at any of those hearings. The present objection has been raised for the first time after nine months of proceedings, and only after the independent inquiry report dated 05.08.2025, which is unfavourable to the Answering Respondents, was placed on record. This timing shows that the objection is a belated and mala fide attempt to defeat the proceedings on a minor procedural defect, rather than meet the case on merits.

- (d) It is respectfully submitted that proceedings before this Hon'ble Tribunal are governed by Section 19 of the National Green Tribunal Act, 2010, under which the Tribunal is not bound by the procedure laid down under the Code of Civil Procedure, 1908, and is guided by the principles of natural justice. Consequently, a purely technical objection which has caused no prejudice whatsoever to the Respondents cannot be permitted to defeat adjudication of substantial questions concerning environmental degradation, illegal felling of public trees and the failure of statutory authorities to act upon an independent inquiry report.
- (e) The accompanying Authority Letter placed on record further affirms the concurrence and ratification of Applicant Nos. 2 and 3 in respect of the filing of the Interlocutory Application, the present Rejoinder and the conduct of these proceedings by Applicant No. 1 on behalf of all the Applicants.



4. That the said objection, in any event, is an attempt to divert this Hon'ble Tribunal's attention from the important fact, admitted even in the Answering Respondents' own Reply, that 60 fully grown green trees standing on Gram Panchayat land were illegally felled and sold. It further seeks to divert attention from the finding of the Deputy Director, Panchayats (HQ), who, after a detailed and independent on-site inquiry, has found the Answering Respondents guilty of dereliction of their statutory duty.

PART - II

THE TRUE SEQUENCE OF EVENTS AND THE SUBSEQUENT ADMINISTRATIVE ACTION

5. That it has become necessary, at this stage, to place before this Hon'ble Tribunal the complete and true sequence of events, which the Answering Respondents have ignored in both their Replies:

- (i) That pursuant to the Applicants' **written complaint dated 24.02.2025**, no authority took any effective action for several weeks. It was only because the grievance simultaneously involved irreversible environmental degradation and loss/misappropriation of Panchayat property that Applicant No. 1 was constrained to approach the Hon'ble Punjab & Haryana High Court by way of CWP No. 8451 of 2025, seeking time-bound administrative action.

Mr. A. K. Singh

- (ii) That before the Hon'ble High Court, the learned Senior Deputy Advocate General, Punjab, on express instructions from the Additional Deputy Commissioner (Rural Development), Sangrur, gave an unequivocal assurance that the pending representation would be decided within one month. The Hon'ble High Court, vide Order dated 24.04.2025 (Annexure R-1/1), disposed of the writ petition solely on the strength of that assurance, directing that a final decision be rendered within one month after affording due opportunity of hearing to all stakeholders. It is respectfully submitted that the Hon'ble High Court did not itself adjudicate the merits of the illegal felling; it merely fixed a time-frame within which the departmental inquiry was to be concluded.
- (iii) That, significantly, the first inquiry report submitted by the very same Additional Deputy Commissioner-cum-District Development and Panchayat Officer, Sangrur appearing at **I.A. Page No. 11, Annexure B-1 (letter dated 16.06.2025)** — records in unambiguous terms that "departmental action has been initiated under Section 20(1) of the Punjab Panchayati Raj Act, 1994" **against Respondent No. 1, Gurpreet Singh, Sarpanch, Respondent No. 2, Rampal Singh, Panch, and other Panches, for not taking appropriate action**, and further records that "there does not seem to be further investigation needed in this complaint."

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- (iv) That within seven days of the aforesaid letter, without any fresh evidence, without any intervening inquiry, and without any explanation for this complete reversal, the very same office issued another Office Order dated 23.06.2025, appearing at **I.A. Page No. 12-13, Annexure B-2**. By this Office Order, the Answering Respondents were granted a complete clean chit, and the entire blame for the illegal felling was shifted onto members of the Scheduled Caste community and the timber broker/buyer. This abrupt and unexplained reversal, from initiation of departmental proceedings against the Sarpanch and Panch to their complete exoneration within a span of merely seven days, is itself arbitrary, non-speaking and unsupported by reasons, and calls for this Hon'ble Tribunal's scrutiny.
- (v) That, aggrieved by the said biased Office Order dated 23.06.2025, Applicant No. 1 preferred a detailed **Legal Appeal** dated 07.07.2025, appearing at **I.A. Page No. 14-16, Annexure C-1**, before the Director, Rural Development & Panchayats, Punjab (Respondent No. 6), specifically praying for cancellation of the biased report and for a fresh, independent inquiry to be conducted by an officer from outside Sangrur district.
- (vi) That, acting on the said appeal, Respondent No. 6 marked the matter to the Deputy Director, Panchayats (Headquarters), Mohali an officer independent of the Sangrur district hierarchy. The said Investigating Officer personally visited the village, inspected the

site, and recorded the statements of the complainants, the Sarpanch, the Panches, the JCB operator, and the timber buyer. He also examined the documentary and video evidence on record, and thereafter submitted a detailed, reasoned, and **final inquiry report dated 05.08.2025 (I.A. Pages 17-19, Annexures D-1 to D-3).**

(vii) That the said final, independent inquiry report categorically holds Respondent No. 1, Gurpreet Singh, Sarpanch, and Respondent No. 2, Rampal Singh, Panch, guilty of dereliction of duty under Sections 20(1) and 208 of the Punjab Panchayati Raj Act, 1994. It records that the land in question is recorded as Gaon Mal Pond land under Khasra Nos. 794, 795 and 796, upon which no diversion or unauthorized use is permissible in view of the law declared by the Hon'ble Supreme Court in Jagpal Singh & Ors. v. State of Punjab & Ors., Civil Appeal No. 1132 of 2011, decided on 28.01.2011. The report further recommends registration of an FIR against all culprits, including Respondent Nos. 1 & 2, under Sections 409 and 379 IPC read with the Prevention of Corruption Act, together with initiation of suspension proceedings under Section 20 of the Punjab Panchayati Raj Act, 1994.

(viii) That instead of acting upon this final, reasoned, and independent inquiry report, which had been obtained only pursuant to the Applicants' successful appeal against the very bias earlier complained of, Respondent No. 6 chose to refer the matter back to the office of the Deputy Commissioner, Sangrur. This is the very

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administrative hierarchy whose subordinate authority's report dated 23.06.2025 had already been under challenge, and had already been superseded by the independent inquiry. The Deputy Commissioner, Sangrur, vide letter dated 27.11.2025 (Annexure R-1/4), opined in favour of the earlier, superseded report and against the independent report. Respondent No. 6 thereafter passed an Order dated 08.12.2025 (Annexure R-1/5, produced for the first time along with the Reply to I.A. No. 654/2025), accepting the said opinion and consigning the complaint against Respondent Nos. 1 & 2 to record.

- (ix) That the exercise of referring an already-decided, independent, and reasoned inquiry finding back to the very authority whose earlier, contradictory report had been impugned in appeal, and had already been superseded, offends the fundamental principle of natural justice: **nemo judex in causa sua, meaning that no one should be a judge in his own cause.** In substance, the office of the Deputy Commissioner, Sangrur was being called upon to review a report that had come into existence only because its own subordinate office's earlier report had been found unsatisfactory and was under legal appeal. The opinion dated 27.11.2025 and the consequential Order dated 08.12.2025 are, therefore, unsustainable in law. This Hon'ble Tribunal may examine the legality and effect of the said opinion and order while adjudicating the present Original Application, and pass appropriate directions in

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accordance with law, in exercise of its jurisdiction under Sections 14, 15, 18 and 20 of the National Green Tribunal Act, 2010, this being a matter integrally connected with, and arising during the pendency of, the present Original Application. The suggestion at paragraph 13 of the Reply dated 26.06.2026, that the Applicant ought to independently challenge the Order dated 08.12.2025 under Articles 226/227 of the Constitution before the Hon'ble High Court, is incorrect and would result in an unnecessary multiplicity of proceedings on the same subject matter already before this Hon'ble Tribunal.

- (x) That the conduct set out above, culminating in the continued inaction of Respondent No. 6 despite the existence of a clear, reasoned, and final inquiry report recommending suspension and registration of an FIR, establishes a continuing pattern of arbitrary and non-speaking administrative decision-making, contrary to the independent inquiry and reflecting non-application of mind. This has resulted in continued denial of environmental and administrative justice to the residents of Village Balad Kalan.

PART - III

REPLY ON MERITS: SUBSEQUENT AFFORESTATION CANNOT LEGALISE THE ORIGINAL ILLEGALITY

6. That in reply to paragraphs 7, 9 and 13 of the Reply dated 09.12.2025, and paragraph 13 of the Reply dated 26.06.2026, it is

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submitted as follows. The Answering Respondents have sought to justify and mitigate their conduct by placing reliance upon subsequent plantation of saplings, and the ongoing afforestation drive undertaken in collaboration with M/s Vardhman Special Steels Limited under Project Prakriti/"Guru Nanak Sacred Forest":

- (a) Subsequent plantation, however laudable when viewed in isolation, cannot legalise, condone, or extinguish the original illegal act. The offence of illegally felling 60 fully grown trees, aged 12-13 years, from Panchayat/pond land, without auction, tender, or the permission of the competent authority, stood complete the moment the trees were felled and sold for private financial gain. A subsequent, voluntary act of plantation is, at best, a mitigating circumstance relevant to the question of remedial compensation. It is not, and cannot be treated as, a defence to, or an erasure of, the underlying violation of the Punjab Preservation of Trees Act, 1972, the Punjab Panchayati Raj Act, 1994, and the public trust doctrine.
- (b) If the plea now advanced by the Answering Respondents were to be accepted, it would set a dangerous precedent, permitting any person to illegally fell mature trees, profit from the sale of the timber, and thereafter escape all consequences merely by planting saplings elsewhere. Newly planted saplings cannot, within any foreseeable timeframe, replicate the ecological value in terms of carbon sequestration, canopy cover, biodiversity support, and micro-climate regulation of trees that had matured over twelve to

Mr. Atal Singh

thirteen years. The resultant ecological gap is real, immediate, and irreversible in the short-to-medium term, regardless of the scale of plantation undertaken thereafter.

- (c) This Hon'ble Tribunal's attention is respectfully drawn to the recent order of the Hon'ble Supreme Court of India in *M.C. Mehta v. Union of India & Ors.*, Writ Petition (Civil) No. 13381 of 1985, concerning the illegal felling of 454 trees in the Taj Trapezium Zone. A Bench of Justices Abhay S. Oka and Ujjal Bhuyan was reported to have observed that no leniency ought to be shown in environmental matters, and that the large-scale felling of trees was to be viewed as a graver wrong than the taking of a human life. The Bench further observed that it would take at least a century to regenerate the green cover so destroyed, and imposed a penalty of Rs. 1,00,000/- (Rupees One Lakh) per illegally felled tree, notwithstanding the offender's undertaking to carry out replacement plantation.
- (d) It is further submitted, as a matter of settled environmental jurisprudence, that subsequent plantation cannot retrospectively legalise a prior illegal felling. If the defence now raised by the Answering Respondents were to be accepted, it would encourage similarly-placed offenders to fell trees illegally and thereafter offer token plantation as a substitute for accountability. Such an approach would defeat the "Polluter Pays" principle and the Precautionary Principle, both of which are judicially recognised as

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part of the environmental jurisprudence of this country, and would undermine environmental accountability as a whole. These principles are squarely attracted to the facts of the present case.

7. That the attempt made at paragraph 12 of the Reply dated 26.06.2026, to distinguish Jagpal Singh & Ors. v. State of Punjab & Ors. (supra) on the ground that there exists no statement or videographic evidence in the present case showing encouragement of illegal occupation by the Sarpanch, is factually incorrect. It is liable to be rejected for the following reasons:

- (a) It is on record including in the very inquiry report dated 05.08.2025 relied upon in the Answering Respondents' own pleadings that video footage submitted by the Applicants during the investigation establishes the direct involvement of Respondent No. 2, Rampal Singh, Panch, in the illegal felling and sale of the trees, and that one Surjan Singh had illegally collected part of the sale proceeds on his behalf.
- (b) Further, the Short Reply filed by the Divisional Forest Officer, Sangrur (Respondent Nos. 4 & 5) — which stands unrebutted by the Answering Respondents — itself confirms that no application whatsoever was ever moved by the concerned Sarpanch, or by the Gram Panchayat as the "user agency" under the Tree Preservation Policy for Non-Forest Government and Public Lands, 2024, seeking permission or assessment of these trees prior to felling.

Surjan Singh

This establishes that the statutory duty of custodianship cast upon the Sarpanch under Section 208 of the Punjab Panchayati Raj Act, 1994 was never discharged, irrespective of the identity of the persons who physically felled the trees.

- (c) The ratio of Jagpal Singh (supra), that the State and its instrumentalities, including Gram Panchayats and their office bearers, are trustees of common village property including village ponds, and are duty-bound to protect the same from encroachment and diversion, squarely applies to the facts of the present case. It is undisputed that the land bearing Khasra Nos. 794, 795 and 796 is recorded as Gaon Mal Pond land. Respondent No. 1, as the statutory custodian under Section 208 of the Act, failed to prevent, report, or take any timely action against its diversion, and against the felling of trees standing thereon.
- (d) It is further submitted that the reply filed by Respondent Nos. 4 & 5 does not dispute that the trees in question were felled from Panchayat land. Respondent Nos. 4 & 5 have themselves stated that no prior permission or assessment was obtained from the Forest Department before the trees were felled, and that the matter falls within the jurisdiction of the Panchayat authorities for action under the applicable statutory provisions. The reply of Respondent Nos. 4 & 5 therefore itself supports the case of the Applicants that the felling of the trees was unauthorised and required statutory action by the competent authorities.

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PART - IV**PRAYER**

Wherefore, in view of the facts and legal submissions set out above, and in the Original Application No. 118, the Interlocutory Application No. 654/2025, and the Written Submissions already on record, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

- (a) Reject the preliminary objections raised by Respondent Nos. 1 & 2 in their Reply dated 26.06.2026 to I.A. No. 654 of 2025, and hold the Original Application as well as the I.A. to be fully maintainable;
- (b) Examine the legality and effect of the opinion dated 27.11.2025 rendered by the Deputy Commissioner, Sangrur, and the consequential Order dated 08.12.2025 passed by Respondent No. 6, while adjudicating the present Original Application, both being illegal on account of institutional bias and having been passed in violation of the principles of natural justice, and pass appropriate directions in accordance with law;
- (c) Direct Respondent No. 6 — Director, Rural Development & Panchayats, Punjab and the Senior Superintendent of Police, Sangrur, to forthwith implement, within four weeks or by the next date of hearing, the recommendations contained in the final, independent inquiry report dated 05.08.2025 submitted by the Deputy Director, Panchayats (HQ), including registration of FIR

mr. A. B. B. B.

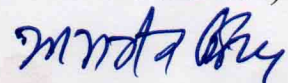
against Respondent Nos. 1 & 2 and other culprits under Sections 409 & 379 IPC read with the Prevention of Corruption Act, and initiation of suspension proceedings against Respondent Nos. 1 & 2 under Section 20 of the Punjab Panchayati Raj Act, 1994;

- (d) Impose environmental compensation upon Respondent Nos. 1 & 2, jointly and severally, at the rate of Rs. 1,00,000/- (Rupees One Lakh) per illegally felled tree, i.e., in respect of 60 trees, in consonance with the principle laid down by the Hon'ble Supreme Court in M.C. Mehta v. Union of India, Writ Petition (Civil) No. 13381 of 1985, such compensation being over and above, and not in substitution of, the afforestation already claimed to have been carried out;
- (e) Pass any such further order(s)/direction(s) as this Hon'ble Tribunal may deem fit and proper in the interest of justice, equity, and environmental protection.

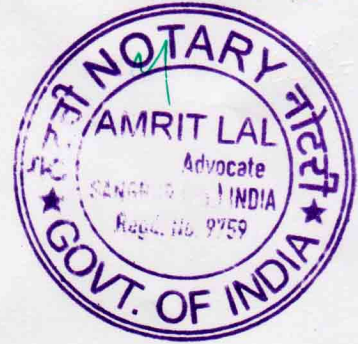
Place: Bhawanigarh / Punjab

Dated: _____

APPLICANT (PARTY-IN PERSON)



Amrik Singh



VERIFICATION

Verified at Bhawanigarh/Sangrur, Punjab on this 09 day of July 2026, that the contents of the above Rejoinder, in its entirety, are true and correct to my knowledge, based on the record of the case and the documents already filed before this Hon'ble Tribunal. No part of it is false, and nothing material has been concealed therefrom.

I know the Deponent/Executant He/She has/ her Signed Thumb marked in my presence

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DEPONENT / APPLICANT

The Contents of this affidavit/document has been read over to the deponent/executant He/She has accepted it True and Correct.

Amrik Singh

Amrik Singh

This document affidavit is entered on
Sr. No. 510 Page No. 93
Regd. No. 46 Dt. 9/7/2026

Attested As Identified

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SANGRUR (Pb.) INDIA

9/7/2026

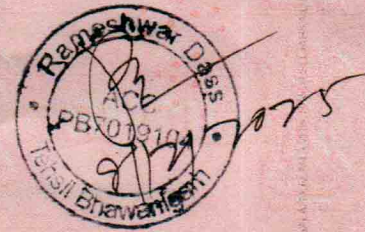


INDIA NON JUDICIAL
Government of Punjab

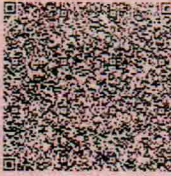
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 Second Party : Not Applicable
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 (Fifty only)
 Social Infrastructure Cess(Rs.) : 0
 (Zero)
 Total Stamp Duty Amount(Rs.) : 50
 (Fifty only)



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AFFIDAVIT OF AUTHORISATION

(To allow representation by Mr. Ranbir Khan)

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI**Original Application No.118/2025
(IA No.654/2025)****Amrik Singh ... Applicant
Versus
Gurpreet Singh & Ors. ... Respondents****AFFIDAVIT OF AUTHORISATION**

I, **Amrik Singh**, son of **Sh. Jarnail Singh**, aged about 63 years, resident of Village **Balad Kalan**, Tehsil Bhawanigarh, District Sangrur, Punjab – 148026, do hereby solemnly affirm and state as under:

1. That I am the Applicant in OA No.118/2025 pending before the Hon'ble National Green Tribunal, Principal Bench, New Delhi.
2. That due to language limitations, lack of legal knowledge, and technical difficulty in online filing, I am unable to properly represent the facts and submissions before the Hon'ble Tribunal.
3. That Mr. Ranbir Khan, resident of Village Balad Kalan, District Sangrur, is a social worker of our village and has drafted, filed, and assisted in preparing the pleadings of this case.
4. That I hereby authorise Mr. Ranbir Khan to appear, speak, and make submissions on my behalf during the hearings before the Hon'ble Tribunal.
5. That I undertake to remain bound by all submissions, statements, or clarifications made by Mr. Ranbir Khan in the course of proceedings.

This affidavit is filed to place on record the said authorisation for the smooth conduct of the matter on 11.12.2025 and subsequent dates.

DEPONENT

(Amrik Singh)
S/o Jarnail Singh
Village Balad Kalan, District Sangrur, Punjab

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The Contents of this affidavit/document has been read over to the deponent/executant He/She has accepted it True and Correct.

VERIFICATION

I, the above-named deponent, verify that the contents of this affidavit are true and correct to my knowledge and belief and nothing material is concealed therefrom.

Verified at Bhawanigarh on this 02nd day of December 2025.

DEPONENT
(Amrik Singh)

This document affidavit is entered on
Sr. No. 293 Page No. 073
Regd. No. XVII.

ATTESTED

H.K. Singh
NOTARY PUBLIC
SANGRUR (Pb.) India

02/12/2025

I know the Dependent/Executant He/She has her Signed/Truth marked in my presence

AUTHORITY LETTER

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 118/2025
I.A. No. 654/2025

IN THE MATTER OF:

Amrik Singh & Ors.
...Applicants

Versus

Gurpreet Singh & Ors.
...Respondents

AUTHORITY LETTER

We, the undersigned:

1. **Smt. Ranjit Kaur**, Applicant No. 2; and
2. **Smt. Jaswinder Kaur**, Applicant No. 3,

being co-Applicants in the above-captioned Original Application, do hereby authorise **Applicant No. 1, Shri Amrik Singh**, to appear, represent, prosecute and conduct the present proceedings before the Hon'ble National Green Tribunal, Principal Bench, New Delhi, on our behalf.

We further authorise Applicant No. 1 to sign, file and verify pleadings, affidavits, interlocutory applications, rejoinders, replies, written submissions, additional documents and any other applications or documents that may be necessary for the proper conduct of the present proceedings, and to do all acts incidental thereto in accordance with law.

We further confirm that **Shri Ranbir Khan**, who has already been authorised by all the Applicants to prepare, draft, file and prosecute the present proceedings through the NGT e-filing portal, shall continue to assist Applicant No. 1 in the preparation of pleadings, legal submissions and presentation of the case before this Hon'ble Tribunal owing to the language and procedural difficulties faced by us.

We hereby affirm that all pleadings, applications and submissions filed by Applicant No. 1 and/or prepared through the assistance of Shri Ranbir Khan are with our full knowledge, consent and approval, and shall be binding upon us for the purposes of the present proceedings.

The Contents of this affidavit/document has been read over to the deponent/executant He/She has accepted it True and Correct.

Applicant No. 2. Smt. Ranjit Kaur
(Signature)

Applicant No. 3 Smt. Jaswinder Kaur
(Signature)

Jaswinder Kaur

mr. Ranjit Kaur

I know the Deponent/Executant He/She has/ her Signed/Thumb marked in my presence

A.C. No. 559005297023. ✓

A.C. No. 877005314424. ✓

This document affidavit is entered on
Sr. No. 509 Page No. 93
Regd. No. 46 Dt. 9/7/2025

Attested As Identified

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SANGRUR (Pb.) INDIA

9/7/2025

